

HINDUSTAN UNILEVER LIMITED
(Formerly Hindustan Lever Limited)
Regd. Off. Hindustan Unilever Limited,
Unilever House, BD Savant Marg, Chakala, Andheri (East), Mumbai-400099

NOTICE OF LOSS OF SHARES

Notice is hereby given that the Company has received request from the following shareholder(s) for issue of duplicate share certificates (s) in lieu of original share certificate (s) reported lost, as per the details given below:

Name of the holder	Folio No.	No. of shares (Rs. 1/-f.v)	Certificate No.(s)	Distinctive No.(s)
SHANTA ASIJA	HLL2875250	270	5222594	1068126101-1068126370

Place: Delhi
Date: 12/08/2021

SHANTA ASIJA
Name of the holder/Applicant

FORM NO. - 5
DEBTS RECOVERY TRIBUNAL
9/2A, Panna Lal Road, Allahabad

(Area of Jurisdiction : Part of Uttar Pradesh)
SUMMONS FOR FILING REPLY & APPEARANCE
BY PUBLICATION

Date: 09.12.2021

(Summons to defendant through Publication under Section 19(3) of the Recovery of Debts Due to Bank and Financial Institutions Act, 1993 Read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules, 1993)

Original Application No. 133 of 2021

PUNJAB & SIND BANK ...APPLICANT

Raj Narayan Chaurasia & others ...DEFENDANT

1. **RAJ NARAYAN CHAURASIA** S/o Babu Lal Chaurasia R/o 123-E, Kailash Nagar, Jajmau, KANPUR NAGAR - 208010.

2. **SMT. JYOTI CHAURASIA** W/o Raj Narayan Chaurasia R/o 123-E, Kailash Nagar Jajmau, KANPUR NAGAR - 208010.

3. **VINOD KUMAR SHARMA** S/o Ramdhani Sharma, R/o 93-F, Kailash Nagar, Tehsil Sadar, DIST HAMIRPUR.

In the above noted application you are required to file reply in paper book form in two sets along with documents and affidavits (if any) and show cause, personally or through your duly authorized agent or legal practitioner in Tribunal after serving copy of the same on the applicant or his counsel/ duly authorized agent after publication of the notice and appear before the Tribunal on 21.01.2022 at 10:30 a.m. failing which the application shall be heard and decided in your absence.

REGISTRAR
DEBTS RECOVERY TRIBUNAL,
ALLAHABAD

CAN FIN HOMES LTD.
NCR Pitampura Branch - DP-11, 1st Floor, Local Shopping Complex,
Pitampura, Delhi-110 034 Ph : 011-47617177 Mobile: 7625079150
Email : pitampura@canfinhomes.com, CIN:L85110KA198PLC008699

DEMAND NOTICE

Under Section 13 (2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002)"

To,

1. **Mr. UMAR MOHD**, E-59/B-56, KALANDER COLONY, DILSAHD COLONY DELHI-110095 (address) (Borrower)

2. **Mr. ASIF**, E-59/B-56, KALANDER COLONY, DILSAHD COLONY DELHI-110095 (address) (Co-Borrower)

3. **Mr. ANSAR ALI**, E-59/A-553, KALANDER COLONY, DILSAHD COLONY DELHI-110095 (address) (Guarantor)

No. 1 & 2 amongst you have availed a housing loan from our branch against the security of mortgage of the following asset belonging to Mr. UMAR MOHD; Mr. ASIF of/Amongst you. An amount of Rs.17,13,864.00 is due from you, to Can Fin Homes Ltd. as on 30.11.2021 together with future interest at the contracted rate.

Details of the mortgaged asset

PLOT NO-B-100/6, ENTIRE SECOND FLOOR, WITHOUT ROOF RIGHT, SHALIMAR GARDEN MAIN, PANDONA PARGANA LONI, GHAZIABAD, UTTAR PRADESH 201102 Bounded on the East: 30FT RASTA, West: REST PART PLOT, North: PLOT NO 101, South: REST PART OF PLOT

Registered demand notice was sent to Nos. 1 & 2 amongst you under Section 13 (2) of the SARFAESI Act, 2002, but the same was returned unserved. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers/as per the said Act. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the account is classified as a Non Performing Asset on NPA 30.11.2021 as per the NHB Guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest thereon f rom 01.12.2021 DEMAND NOTICE within 60 days from the date of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to them to redeem the secured assets.

-----Sd-----
Date: 16.12.2021
Place: Pitampura, Delhi

Authorised Officer
Can Fin Homes Ltd.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MS SUPPORT SERVICES PVT. LTD.

RELEVANT PARTICULARS

1. Name of corporate debtor:	MS Support Services Pvt. Ltd.
2. Date of incorporation of corporate debtor:	22.06.2009
3. Authority under which corporate debtor is incorporated / registered:	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor:	CIN: U74900DL2009PTC191482
5. Address of the registered office and principal office (if any) of corporate debtor:	4th Floor, Khairat 378, Sri SAAI Complex, Kapashera, New Delhi - 110037
6. Insolvency commencement date in respect of corporate debtor:	December 15, 2021 (Date of receipts of order by IRP) (Order of Hon'ble NCLT dated November 30, 2021)
7. Estimated date of closure of insolvency resolution process:	June 12, 2022; being 180th day from the insolvency commencement date
8. Name and registration number of the insolvency professional acting as interim resolution professional:	Name: Sanjay Kumar Reg. No.: IBS/UPA-001/IP-P-01926/2020-2021/13025
9. Address and e-mail of the interim resolution professional, as registered with the Board:	Registered Address: D-131/2, Chhatrapur Ext. Near Baba Balak Nath Mandir, New Delhi - 110074. Registered Mail Id: IPKUMARSANJAY@GMAIL.COM
10. Address and e-mail to be used for correspondence with the interim resolution professional:	Correspondence Address: B-268, First Floor, Sushant Lok-III, Sector 57, Gurgaon - 122003 Correspondence Address: cprms.km@gmail.com
11. Last date for submission of claims:	December 29, 2021; being the 14th from the date of appointment of IRP
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional:	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class):	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading the forms: www.ibbi.gov.in/downloadforms.html

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MS Support Services Private Limited vide order in CP (IB)3420/ND/2019 dated 30th November 2021 (Date of receipts of Order 15th December 2021). The creditors of MS Support Services Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 29th December 2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sanjay Kumar
Interim Resolution Professional
In the matter of MS Support Services Private Limited
Registration Number: IBS/UPA-001/IP-P-01926/2020-2021/13025

Date : December 15, 2021
Place : New Delhi

INDRAPRASTHA MEDICAL CORPORATION LIMITED
Regd. Office : Sarita Vihar, Delhi-Mathura Road, New Delhi - 110 076 (India)
Corporate Identity Number : L24232DL1988PLC030958
Phone : 91-11-26925858, 26925801, Fax : 91-11-26823629
E-mail: imcl@apollohospitals.com, Website : delhi.apollohospitals.com

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the Company has received request from the below mentioned shareholders for issue of duplicate share certificates (s) in lieu of original share certificate (s) reported lost, as per the details given below:

Name of the Shareholder	Folio no.	No. of shares	Certificate Nos.	Distinctive Nos.
Renuka Bhatia	11551	200	91966 - 91967	77350101-77350300
Paramjit Singh	10963	200	88587 - 88588	77012201-77012400
Shri Niwas Garg	3039	200	194436 - 194437	70423401- 70423600

Any person(s) who has/have any claim(s) in respect of the said share certificates should lodge such claim(s) with the Company at its registered office within 15 days of publication of this notice, after which no claim will be entertained and the Company will proceed to issue duplicate share certificates.

Priya Ranjan
AVP - Corporate Affairs & Legal
(Company Secretary & Compliance Officer)

Place: New Delhi
Date: 15.12.2021

FORM NO. - 5
DEBTS RECOVERY TRIBUNAL, LUCKNOW
600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007

(Jurisdiction-Part of U.P.)
SUMMONS FOR FILING REPLY & APPEARANCE
BY PUBLICATION

O.A. No. 7/2021 Date: 22.10.2021

Summons to defendant Under Section 19(4) of the RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993, read with Rules 12 and 13 of the Recovery Tribunal (Procedure Rules, 1993)

CANARA BANK ...APPLICANT

M/S SURYA CONSTRUCTION & OTHERS ...DEFENDANTS

To,

1. **M/s Surya Construction** proprietorship concern of Shri Attar Singh having its principal place of business at SS 298/G Sector G LDA Colony Kanpur Road, Lucknow.

2. **Mr. Attar Singh** son of Shri Dhananar Singh resident of SS 298/G Sector G LDA Colony Kanpur Road, Lucknow.

3. **Mr. Anuj Kumar Goel** son of Late A.K. Goyal resident of ESTB III Sector-A, Phase-2, Aliganj, Mahabulapur, Lucknow.

In the above noted application you are required to file reply in Paper Book form in two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on 17.12.2021 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal,
Lucknow

सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India

Regional Office: 37/2/4
Sanjay Place, Agra-282002

Possession Notice
Appendix-IV [Rule-8(1)] (For Immovable Properties)

Whereas the undersigned being the Authorised Officer of Central Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice calling upon the borrower(s)/guarantor(s) mentioned in the schedule below to repay the amount mentioned in the demand notice within 60 days from the date of receipt of the said notices. The borrower(s)/guarantor(s) having failed to repay the amounts, notice is hereby given to borrower(s)/guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules on the date mentioned in the (first) schedule below.

The borrower(s)/guarantor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Central Bank of India for the amount mentioned in the schedule. The borrower's/guarantor's/mortgagor's attention is invited to the provision of Sub Section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrower(s) / Guarantor(s)	Date of Demand Notice & Due Amount	Details of the Properties	Date of possession
Branch : Kher, Aligarh			
Borrowers- 1) M/s Akash Mobile Centre (Prop. Mr. Jagdish Prasad) Add.- ICICI Bank, Near Jeevan Lodge, Khair, Distt. Aligarh, 2) Mr. Jagdish Prasad S/o Mr. Bhooop Singh, Guarantor- 1) Rekha Devi W/o Mr. Jagdish Prasad Add. of Both- House No. 142, Bhopa Nagla, Ward No. 17, Khair, Distt. Aligarh, 2) Mr. Rajveer Singh S/o Mr. Bhooop Singh, Add.- Mauza Bhopa Nagla, Khair, Pargana & Teh. Khair, Distt. Aligarh, 3) Suraj Pal S/o Mr. Sardar Singh Add.- Village Majupur, Iglas, Distt. Aligarh, 4) Mr. Prateek Rathi S/o Mr. Kishan Rathi Add.- Nai Basti, Khair, Pargana & Teh. Khair, Distt. Aligarh.	26.07.2021 ₹ 17,39,545/- Dt. 26.07.2021 + Intt. & other charges, Less Recovery thereafter, If any	Property No. 1- Equitable Mortgage of all that part & Parcel of Residential Property situated at Gata No. 349, Mauza Bhopa Nagla, Khair, Pargana & Teh. Khair, Distt. Aligarh, Area- 251 Sq. Mtr. (300 Sq. Yard), Property in the name of Mrs. Rekha Devi W/o Mr. Jagdish, Bounded as: East- H/o Gajraj Singh, West- Khet Rishi, North- Khet Rishi, South- Rasta 15 ft. wide. Property No. 2- Equitable Mortgage of all that part & Parcel of Residential Property situated at Gata No. 346/2, Mauza Bhopa Nagla, Khair, Pargana & Teh. Khair, Distt. Aligarh, Area- 209.032 Sq. Mtr. (250 Sq. Yard), Property in the name of Mrs. Rekha Devi W/o Mr. Jagdish, Bounded as: East- Rasta 25 ft. wide, West- H/o Kumarpal, North- Land of Nem Singh, South- Plot of Rajvir Singh.	13.12.2021
Branch : Chharrha, Aligarh			
Borrowers- 1) M/s Vaishnavi Shopping Mall (Prop. Mr. Arvind Kumar) 2) Mr. Arvind Kumar S/o Mr. Radhey Shyam Gupta, Add. of Both- Mohalla Jawahar Chowk, Chharrha, Aligarh, Guarantor- Mr. Radhey Shyam Gupta S/o Mr. Harcharan Lal, Add.- C/o M/s Vaishnavi Shopping Mall, Bara Bazar, Jawahar Chowk, Teh. Atrauli, Distt. Aligarh.	31.08.2021 ₹ 9,23,812/- Dt. 31.08.2021 + Intt. & other charges, Less Recovery thereafter, If any	Equitable Mortgage of all that part & Parcel of Commercial Property situated at Bara Bazar, Jawahar Chowk, Teh. Atrauli, Distt. Aligarh, Area- 62 Sq. Mtr. (74.15 Sq. Yard), Property in the name of Mr. Radhey Shyam Gupta S/o Mr. Harcharan Lal, Bounded as: East- Prop. of Rishpal Dixit Now Property of Chandra Pal Agarwal, West- Rasta Jawahar Chowk, North- Bara Bazar Road, South- H/o Rajendra Kumar Now H/o Ved Prakash.	10.12.2021
Borrowers- 1) M/s Bajrang Cosmetics & Gift Centre (Prop. Mr. Manoj Kumar) Add.- M/s Bajrang Cosmetics Centre, Jawahar Chowk, Chharrha, Teh. Atrauli, Distt. Aligarh, 2) Mr. Manoj Kumar S/o Mr. Pramod Kumar, Guarantor- 1) Mr. Pramod Kumar S/o Mr. Shri Pal Gupta, Add.- House No. 173, Mohalla Halwaiyan, Kaswa Chharrha, Teh. Atrauli, Distt. Aligarh.	28.07.2021 ₹ 5,00,123/- Dt. 28.07.2021 + Intt. & other charges, Less Recovery thereafter, If any	Equitable Mortgage of all that part & Parcel of Residential Property situated at Mohalla Halwaiyan, Kaswa Chharrha, Teh. Atrauli, Distt. Aligarh, Area- 65.33 Sq. Mtr. (78.13 Sq. Yard), Property in the name of Mr. Pramod Kumar Gupta S/o Mr. Shripal Gupta, Bounded as: East- H/o Jamuna Prasad & Bal Kishan, West- Rasta, North- H/o Om Prakash Gupta, South- H/o Swaraj Babu.	10.12.2021

Date : 16.12.2021

Authorised Officer

punjab national bank ...the name you can BANK upon!

Sastra Centre, Circle Office : Bareilly
C-18/B, First Floor, D.D. Puram, Bareilly (U.P.)
Ph. : 0581-2520446, E-mail : cs8194@pnb.co.in

POSSESSION NOTICE
[Under Rules 8(1) of Security Interest (Enforcement) Rules, 2002]

Notice is hereby given under the Securitisation and Reconstructions of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) Read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, The Bank issued demand notices on the date mentioned against account and stated hereinafter calling upon them to repay the amount within sixty day from the date of receipt of said notice. The borrower having failed to repay the amount, notice is hereby given to borrowers and the public in general. The undersigned has taken the Possession of property described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Rule on the date mentioned against each account. The borrower in particular and the public in general are hereby cautioned not to deal with the property, and dealing with the property will be subject to the charge of Punjab National Bank for the amounts and interest thereon.

Detail of Properties where Possession has been taken is as follows:

Sr. No.	Name & Address of the Borrower/Guarantors Account & Name of the Branch	Outstanding Amount and Dt. of Demand Notice U/s 13(2) of SARFAESI ACT 2002 & date of symbolic possession	Descriptions of the Immovable Property Mortgaged
1.	M/s Al Raza Zari House Proprietor: Vasir Raza Khan S/o Nasir Raza Khan R/o-Near Azad Market Shalini Road, Shyamganj Bareilly Branch : Springdale College, Bareilly	Rs. 5,61,969.75 and intt and other charges w.e.f 01.04.2020 Notice dated : 10.08.2021 Possession Date : 10.12.2021	EM of Residential House in the name of Nasir Raza S/o Ahmad Raza & Smt. Nayab Begum W/o Nasir Raza, measuring area 61.04 Sq.mtrs., situated at Moh. Katra Chand Khan, Old City, Bareilly, vide sale deed Registered with sub Registrar Bareilly, Book No. 01, Zild No.5324, Pages No. 311-334 against Serial No. 12842 on Dated 17/11/2012. Bounded as : East- H/o Ishayq Hussain, West-Rasta Gali 8 ft. wide, There after Birender Mahshwery, North-House Umar, South-H/o Mohan Lal Arora & Acces Road Gali 8 ft. wide.
2.	M/s Yash Traders Proprietor : Sh. Umesh Gupta S/o Late Sh. Budh Sen Gupta R/o 107/108, Gandhi Puram, Bareilly Guarantor : Sh. Raj Kumar Gupta S/o Sh. Hari Shankar Gupta Branch : Izzatnagar, Bareilly	Rs. 3350907.73 and intt and other charges w.e.f 01.05.2021 Notice dated : 01.06.2021 Possession Date : 08.12.2021	EM of Residential House in the name of Sh. Umesh Gupta S/o Late Sh. Budh Sen Gupta, situated at part of Khet No. 466 at Village- Ura Jageer, Tehsil & Distt-Bareilly measuring area 83.61 Sq.Mtr. or 100 Sq. Yards registered with SRO Bareilly Vide Book No. 1, Zild No. 5410 on Page No. 49-70 against Serial No. 14443 on Dated- 21.12.2012. Bounded as : East-Plot of Naim Khan, West-Plot Ayad Ali Khan, North-Plot Vipesh Agarwal, South-Rasta 13 feet wide.
			EM of Residential House in the name of Sh. Umesh Gupta S/o Late Sh. Budh Sen Gupta, situated at Part of Khet No. 552, 553, 702 & 703 (juj) at Saidpur Hawkins, Tehsil and Distt. Bareilly measuring area 72.33 Sq.Mtr. registered with SRO Bareilly Vide Book No. 1, Zild No. 1560 on Page No. 389-402 against Serial No. 4868 on Dated 15.06.2006, Bounded as : East- Plot of Sajid, West-Rasta 18 feet, North-House Virendra Saxena, South-Plot of Sajid.

Date : 16.12.2021

Place : Bareilly

Authorised Officer

S. E. RAILWAY TENDER

Sr. Divisional Electrical Engineer (G) Chakradharpur acting for & on behalf of President of India, invites E-tenders against open tender. Manual offers are not allowed against this tender, and any such manual offer received shall be ignored. **Sl.No.: E-Tender Notice No.;** **Name of Work;** **Tender Value** are as follows: (1); 10-EL-WT-2021-22; Electrical work in connection with supplying and Installation of Porta Cabin at Sardaga MCL siding under the jurisdiction of ADENJSG; ₹ 4,10,185/-; (2); 11-EL-WT-2021-22; Installation of 04 Nos. Escalators at Tatanagar Railway Station; ₹ 3,08,75,504/-; **EMD:** Nil for each; **Tender Document Cost:** Nil for each; **Date of Closing/Opening:** 20.01.2022 for Sl. No. 1 and 04.01.2022 for Sl. No. 2. The tender can be viewed at website <http://www.ireps.gov.in>. The tender bidders must have Class-III Digital Signature Certificate & must be registered under IREPS Portal. Only registered tenderer/bidder can participate on e-tendering. All relevant paper must be uploaded at the time of participating in e-tendering. **PR-483**

"FORM NO. URC-2"
Advertisement giving notice about registration under Part I of Chapter XXI [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Incorporation) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at New Delhi that M. Surman Investment, a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows:

- To carry on the business, whether in India or outside, of making investments in group companies in the form of shares, bonds, debentures, debt, loans or securities and providing guarantees, other forms of collateral, or taking on other contingent liabilities, on or behalf of, any group companies and to invest in Mutual funds and Government securities.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 4th Floor, Punjabi Bhawan, 10 Rouse Avenue, New Delhi 110002.

4. Notice is hereby given that any person objection to this application may communicate their objection in writing to the Central Registration Centre (CRC), Plot no. 6-7-8, Sector 5, IMT Manesar, District Gurgaon - 122052 Haryana within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Name (s) of Applicant: Sd/-
Dated: 15.12.2021
Monica Burman
Mohi Burman

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013, and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of **SPINCLABS PRIVATE LIMITED** (CIN: U72100DL2012PTC231190) having its Registered Office at **FIRST FLOOR, PLOT NO.237 OKHLA INDUSTRIAL ESTATE, PHASE-III NEW DELHI-110020**

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual General Meeting held on 27th November, 2021 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal** (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Payyavanan Bhawan, CGO Complex New Delhi-110003 within fourteen days (14) from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:

FIRST FLOOR, PLOT NO.237 OKHLA INDUSTRIAL ESTATE, PHASE-III, NEW DELHI-110020

For & on behalf of **SPINCLABS PRIVATE LIMITED** Sd/-
SHIVAJI PRASAD (Director)
Date : 15.12.2021
Place : New Delhi
DIN : 01797523

पंजाब नैश्चनल बैंक ...भरसे का प्रतीक !

punjab national bank ...the name you can BANK upon !

E/Auction sale notice for sale of immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules 2002.

Notice is hereby given to the public in general and in particular to the borrower (s) and guarantor (s) that the described moveable/immovable mortgaged /charged to the secured creditor the constructive physical/symbolic possession of which has been taken by the Authorized officer of the Bank/ secured creditor will be sold on "As is Where is, "As is What is & Whatever there is" on the date as is mentioned in the table, for recovery of the dues due to the bank/secured creditor from the respective borrower(s) and guarantor (s). For properties under Symbolic possession the bidder to arrange visit at their own.

No	Name of the Branch	Name of the Account	Branch Name	Date of Demand Notice U/s 13 (2) of SARFAESI Act 2002	Description of Immovable Properties mortgaged/owner's Name (Mortgagers of Property(ies))	Reserve Price (Rs. In Lakhs)	Date/ Time of E-Auction	Details of the encumbrances known to the secured creditors	Name & Contact No Of Authorized Officer
	Amount as per Demand Notice			EMD (Last date of Deposit EMD)					
	Possession Date U/s 13(4) of SARFAESI Act 2002								
Name and Addresses of the Borrower/Guarantors Account				Nature of Possession on Possession on Symbolic/Physical /Construction		Bid Increase Amount			
1.	Circle Sastra New Delhi	M/s R K Construction	R K Puram	26.07.2019	Plot No II, B-167, Ground Floor, Sector-2, Vaishali, Ghaziabad, UP-201014 Area- 60.66 sq.mts.	Rs.35 lacs	18/01/2022 11:00 am to 1:00 pm	Not Known	Pawan Kumar 9873344532
	Rs.40,01,672.02			Rs.3.5 lacs					
	03.01.2020			Date of EMD- 15/01/2022					
	Symbolic			Rs.50,000					
2.	Circle Sastra, New Delhi	M/s Muskan International	Connaught Circus	17.12.2016	Flat no-15 3rd Floor Kings Apartment, Panchwati Complex situated at Mouza-Mondaliganti, R.S. Dag No 132, J.L. No.06, VIP Road Teghariya under the jurisdiction of Arjanpur Gopalpur No II Gram Panchayat ADSRO Bidhan Nagar (Salt Lake City) P.S. Baguti Kolkata- 700052	Rs. 25.55 lacs	18/01/2022 11:00 am to 1:00 pm	Not Known	Pawan Kumar 9873344532
	Amt: Rs.77.71 lacs			Rs.2.56 lacs					
	03.03.2017			Date of EMD- 15.01.2022					
	Physical			Rs.50,000					
3.	Circle Sastra, New Delhi	Sh. Amzad Hussain & Smt. Wahida Begum	Tropical Building	19.06.2019	Plot No 20, Block E, Sector Beta 01, Greater Noida, Distt Gautam Buddh Nagar, UP-201312 Area- 350 sqmtr	Rs.200 lakhs	18/01/2022 11:00 am to 1:00 pm	Not Known	Pawan Kumar 9873344532
	Amt- 1,52,23,010.70			Rs.20.00lacs					
	24.11.2021			15.01.2022					
	Symbolic			Rs.50000					
4.	Circle Sastra, New Delhi	Bobby Cool Enterprises	N 46	13.07.2021	Plot no-236 , Block -D, Sector-1, Rohini Delhi - 110085 in the name of Tilak Raj Sharma	Rs. 56.12 lacs	18.01.2022 11:00 am to 01:00pm	Not Known	Pawan Kumar 9873344532
	Rs. 27.44 lacs			Rs. 5.62 lacs					
	30.11.2021			Date of EMD- 15.01.2022					
	Symbolic			Rs.50,000					
5.	Circle Sastra, New Delhi	K K Enterprises	Basant Lok	04.12.2019	Residential property entire 2nd Floor (Duplex), L-44, Lajpat Nagar-2, New Delhi 110024 area measuring 100 sqyds belonging to shritpal Singh.	Rs.174.25	18.01.2022 11:00 am to 01:00pm	Not Known	Pawan Kumar 9873344532
	Rs. 2,06,64,071.78			Rs.17.43 lacs					
	02.07.2021			Date of EMD- 15.01.2022					
	symbolic			Rs.50,000/-					
6.	Circle Sastra, New Delhi	MaaLaxmi Trading Co.	ECE House	31.05.2021	2/2, D/1-C , 2nd Floor, Gali No-8 , East Azad Nagar , Krishna Nagar, Delhi-110051 in the name of Mrs. Rekha	Rs.7.70	18.01.2022 11:00 am to 01:00pm	Not Known	Pawan Kumar 9873344532
	Rs.13.09 lacs			Rs.0.77 lacs					
	05.08.2021			Date of EMD- 15.01.2022					
	Symbolic			Rs.50,000/-					
7.	Circle Sastra New Delhi	MaaKatayani Enterprises	ECE House	29.05.2021	Flat No -107, Tower D-1, Platinum Plus, Sector -77, Nimka , Faridabad, Haryana-121004, measuring 1049 sqft in the name of Suman Lata	Rs. 35.76 lacs	18/01/2022 11:00 am to 1:00 pm	Not Known	Pawan Kumar 9873344532
	Rs. 39,38,819.78			EMD Rs. 3.58 lacs					
	13.12.2021			Date of EMD- 15.01.2022					
	Symbolic			Rs.50,000/-					

TERMS & CONDITIONS The sale shall be subject to the Terms & Conditions prescribed in the Security Interest(Enforcement) Rules 2002 and to the following further conditions.

1. The auction sale will be "online through e-auction" portal